

formed that there is no proposal/Scheme to introduce toy train in the leisura valley.

(b) and (c). In view of (a) above, question does not arise.

[*Translation*]

World Bank Assistance for Suratgarh Mini Hydroelectric Project in Rajasthan

1817. SHRI SHIV SHARAN VERMA: Will the Minister of POWER AND NON-COVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether any assistance has been sought from World Bank for the implementation of the Suratgarh Mini Hydroelectric Project in Rajasthan; and

(b) if so, the details thereof and the time by which the project is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) and (b). No, Sir. The two generating units each of 2 MW rating of the Suratgarh Mini Hydrel Project were rotated on 28.6.91. The commissioning of these units in envisaged in the current year when the canal closure becomes possible to enable the balance works required for commissioning to be completed.

12.00 hrs

(*Interruptions*)

[*English*]

MR.SPEAKER: Shrimati Verma.

(*Interruptions*)

SHRI C.K. KUPPUSWAMY: Sir, I would like to raise a very important matter.

MR. SPEAKER: I will hear one after another.

SHRI C.K. KUPPUSWAMY: Sir, you kindly allow me.

MR. SPEAKER: I will allow you after her.

(*Interruptions*)

MR. SPEAKER: Parliamentary Affairs Minister may tell his Party Members to behave properly in the House.

(*Interruptions*)

MR. SPEAKER: Please take your seats. I will allow you later on.

(*Interruptions*)

MR. SPEAKER: I would like to say that the Ministers and the whips may guide their Members to behave properly in the House.

(*Interruptions*)

[*Translation*]

SHRIMATI RITA VERMA (Dhanbad): Mr. Speaker, Sir, I want to raise the following matter during the zero hour. I want to submit that on 16th November the district administration was participating in the Jharia Assembly by election on behalf of a particular party. The district administration openly indulged in booth capturing and other unfair practices including bogus voting. In fact the genuine voters did not turn up for polling as there was terror and panic in the entire area...(Interruptions) the attitude of the police was such that when I approached the Superintendent of Police for protection being a lady MP and gave a written note to this

effect, he did not think it proper even to reply to it, what to talk of providing security to me. When I personally went to Polling station No. 117-118 and complained to the Officers on duty about bogus voting, one of the officers incited the crowd against me but as the people were with me, his attempt failed. But even then my driver and a camera man were beaten up by anti-social elements. I registered an FIR in the nearby police station but no action was taken. The observers deputed by the Election Commission were also depending too much on the administration for information instead of personally visiting the booths to get the exact picture. When the election was over, I contacted the observers in the Guest House where they were staying and they made me wait for over an hour and when they came out and met me, they said that the administration generally favours one or the other party and therefore, it does not make much difference. In this way they evaded me.

The counting of votes was done under the supervision of these observers but even there they were unsuccessful in checking irregularities or they were not bothered. The administration office were so shriveled that even the candidate themselves were stopped from entering the counting hall. When the Press correspondents and photographers tried to catch the bungling in counting of votes the Deputy Commissioner and Superintendent of Police snubbed them and asked them to 'get lost'. (*Interruptions*)

[*English*]

MR. SPEAKER: This cannot be allowed like that. Please be brief.

[*Translation*]

SHRIMATI RITA VERMA: Mr. Speaker, Sir, the Government should take action in

the matter. The counting of votes is just like a black chapter in the history. The counting of some of the ballot boxes... (*Interruptions*)

[*English*]

MR. SPEAKER: You have to be very brief. You cannot go on like that. Also you do not have to read all that.

(*Interruptions*)

[*Translation*]

SHRIMATI RITA VERMA: I wanted to say something more.

MR. SPEAKER: Please be brief in what you say.

SHRIMATI RITA VERMA: Mr. Speaker Sir, I want to request that a discussion should be held on this.

(*Interruptions*)

SHRI PHOOL CHAND VERMA (Shajapur): Mr. Speaker, Sir, there should be a discussion in the House on the irregularities in this election.

MR. SPEAKER: Please sit down.

(*Interruptions*)

**SHRI C.K. KUPPUSWAMY (Coimbatore): Sir, the former Home Secretary of Tamil Nadu Mr. Nagarajan has filed a statement mentioning about the complicity of the * in providing a sort of protection to LTTE cadre in Tamil Nadu especially those involved in the Padmanabha killings. This has to be viewed seriously. Since the LTTE are suspected to be behind the assassination of our former Prime Minister Shri Rajiv Gandhi, the Central Government must act on these

*Not recorded.

**Translation of the speech originally delivered in Tamil.

information. Our leader had been brutally murdered at the hands of LTTE and these information are disturbing enough. I request the Union Government to look in to it immediately.

[English]

SHRI K.V. THANGKABALU (Dharmapuri): Two days ago, the former Home Secretary of the then Tamil Nadu Government, Shri Nagarajan has sworn before the honourable Magistrate Court in Trichy and he has revealed very vital factors about the action taken by the then Government of Tamil Nadu**. This correlated to and was corroborated by the then Government at the Central Government headed by Shri V.P. Singh...(Interruptions) Shri Nagarajan has made the statement on his down. The affidavit very clearly states the conditions under which Shri Nagarajan the then Home Secretary of Tamil Nadu was forced to use the office of the Home Secretary to indulge in anti-national activities against our great nation. In particular, the refugees who were in Tamil Nadu were allowed to stay on in the State. Mr. Padmanabha, the EPRLF leader was murdered**.

SHRI CHANDRA JEET YADAV (Azamgarh): I am on a point of order.

MR. SPEAKER: I know what your point of order is. Please sit down. Now, the name will not go on record. This is a matter relating to the statement recorded by the police. It is not admissible in a court of law also. It should not be relied upon by the Members when they make statement in the House.

(Interruptions)

SHRI K.V. THANGKABALU: For the information of this hon. House, the statement was recorded by the Magistrate's Court (Interruptions)

MR. SPEAKER: Please conclude now.

SHRI K.V. THANGKABALU: The revelations very clearly show that (Interruptions)

MR. SPEAKER: As a responsible Member of the House, you please make a statement which can be admitted.

SHRI K.V. THANGKABALU: This statement was made by a very responsible person in the Government and he was instrumental for the anti-national activities. And subsequently, the same forces killed Shri Rajiv Gandhi, our former Prime Minister. This is not to be taken so lightly. I request the hon. Home Minister to come forward with a statement and also take the necessary steps to nab the culprits. Previously there was another incident about which the SIT has stated that one of the culprits who was arrested was made to die... (Interruptions)

The persons who are involved in this case should not be allowed to die and they must give more protection to those people who are involved in this case. I appeal, through you, Sir, that the Government must come with a Statement and they must protect all those people who are involved in this case. At the same time they must also take all cognizance of the statements that are being made.

SHRI P.G. NARAYANAN (Gobichettipalayam): Sir, the ex-Home Secretary...

MR. SPEAKER: Mr. Narayan be careful in making the statement.

SHRI P.G. NARAYANAN: Sir, he deposed before the court...

MR. SPEAKER: If there is anything which cannot go on record, I will not allow it to go on record.

SHRI P.G. NARAYANAN: **. Is responsible for the acts of commission and omission in respect of the infiltration of LTTE.

SHRI SOMNATH CHATTERJEE(Boipur): Sir, I have a point of order. Sir, a statement cannot be made on a matter where the matter is pending before the court.

SHRI P.G. NARAYANAN: It is not pending in the court. (*Interruptions*)

SHRI SOMNATH CHATTERJEE: It is not permissible to allege anti-national activities against somebody who is not present in the House to protect himself. (*Interruptions*)

MR. SPEAKER: The matter is important. Something has appeared in the newspaper. Members are bound to feel excited and agitated. At the same time this forum is also very important. There are rules laid down for bringing matters before this forum. You shall have to raise it within the rules. It should not cause any embarrassment to the person who is not here. It should not create complications for the Government as well as for the investigation. Within these parameters I am allowing you to make a statement. Yet, I am saying that if your statement cannot go on record, I will examine it and put it out of the records.

SHRI P.G. NARAYANAN: Sir, according to the statement which was given in the court by Shri Nagarajan, the LTTE cadre penetrated by getting mixed with refugees and came to Tamil Nadu. when the law enforcing authority pointed out **. that if refugees are allowed to come to Tamil Nadu without any check, it will pose a serious threat to the maintenance of law and order in the State.

**. After that the leader of EPRLF, Shri Padmanabha...

MR. SPEAKER: Any allegation made with regard to a person who is not here in the House will not form part of the record.

SHRI P.G. NARAYANAN: The real accused were not arrested **. Now, the law and order has been restored after the ADMK Government under the Leadership of our dynamic leader Puratchi Thalaiv took over the power of Tamil Nadu. They are now charging that TADA is being misused by our Government. It is far from truth. It is totally false. Our Government in Tamil Nadu is using TADA very rightly.

MR. SPEAKER: That is not necessary here. I allowed you to make a statement.

SHRI P.G. NARAYANAN: We can know from the statement of Shri Nagarajan as to who is responsible for the murder of Shri Rajiv Gandhi. The people of Tamil Nadu know very well the real accused of Shri Rajiv Gandhi. Whosoever has committed the crime and whosoever has misused the power, he should be arrested. Law must be allowed to take its own course.

[*Translation*]

SHRI RAM VILAS PASWAN(Rosera): Mr. Speaker, Sir, this matter of Tamil Nadu is a serious matter. The hon. Home Minister is present in the House and I, therefore, demand that a Commission of Enquiry should be set up under the chairmanship of a sitting supreme Court judge to inquire into the incidents as Punjab and Kashmir like situation is going to arise there which can be seen from the atmosphere created during the last 11-2-years since 1980. Mr. Speaker, sir, you

might be aware that when we were in the opposition and the present Prime Minister was Minister of External Affairs he had gone to Sri Lanka. I had asked through a Calling Attention Motion in 1983 that since we cannot tolerate Khalistan, how can we tolerate Tamilistan now...^{**}... (Interruptions)

[*English*]

MR. SPEAKER: This is not going on record.

(*Interruptions*)

SHRI RAM VILAS PASWAN: This is on record. I can produce the facts. How can you deny that?

SHRI DIGVIJAYA SINGH (Rajgarh): This is totally irresponsible. It should be deleted.

(*Interruptions*)

MR. SPEAKER: Shri Paswan, you are a pretty senior Member of the House. Anything you say has its own importance. These are matters relating to the relations between the two sovereign countries. You should be very careful. It is not necessary to quote anything which is not before us.

(*Interruptions*)

[*Translation*]

SHRI RAM VILAS PASWAN: A member of the National Front is being labelled as anti-national. The Ex-Chief Minister is being labelled as anti-national. The Home secretary...

(*Interruptions*)

[*English*]

SHRI K.V. THANGKABALU: Your own

Home Secretary told this. We have not said this.

[*Translation*]

SHRI RAM VILAS PASWAN: The former Home Secretary whose reference was used to be made here by another former Home Secretary had supported the DMK Government about 10 days back and now the same former Home Secretary is opposing it. The present Government there is misusing TADA and pressurising the former Home Secretary to make a statement which would hush up the matter... (Interruptions)

[*English*]

SHRI K.V. THANGKABALU: TADA can be used against anybody. TADA is used for a right purpose. (Interruptions)

SHRI RAJAGOPAL NAIDU RAMASAMY (Periyakulam): My friend is misleading the House. He is not stating the correct position in the matter. (Interruptions)

[*Translation*]

SHRI RAM VILAS PASWAN: I say what is correct. I am not in the habit of making contradictory statement. I am not one of those who believe in double standards. I demand, through you, to direct the Government to set up an Inquiry Commission under a sitting Supreme Court Judge to go into the entire gamut of this case and all those who have links with LTTE should be firmly dealt with. Nobody should be allowed to play with the unity and integrity of the country. I also demand that a full-fledged discussion should be held on this, so that the AIADMK and Congress are exposed... (Interruptions)

[*English*]

DR. DEBIPROSAD PAL (Calcutta North West): I have given a notice.

MR. SPEAKER: I will allow you later.

SHRI P.M. SAYEED (Lakshadweep): I have also given a notice

MR. SPEAKER: Please sit down. I will allow you.

You are a pretty senior Member, I am saying that I will allow one after the other.

(Interruptions)

SHRI LAL.K. ADVANI (Gandhi Nagar): Mr. Speaker, Sir, the reports that have appeared in the press of late have been extremely disturbing.

While entirely agreeing with your direction that in these Matters the rules have to be strictly adhered to and no allegation should be made against people who are not in a position to defend themselves and here particularly a party that was not in office in that State earlier and used to be a principal Opposition Party in this House, today is not represented at such a point of time, we have to be very particular about what we say. But, at the same time, let us appreciate that this is not a question of ADMK versus DMK or even Congress Party versus National Front; it is not; it is far more serious than that. And here we have a State where the possibility or the danger of what we are witnessing in a couple of our northern States may be repeated again. Militancy and extremism of a very serious nature, of a grave nature, which is disintegrating, tearing the country apart, may grow up. And, therefore, it would be proper for us to discuss it at length if we want to discuss freely.

Firstly, I would like the Government to come out with a statement of its own as to what precisely is the Government's assessment because I don't trade charges. I, for one, belong to a party which was supporting Mr. V.P. Singh's Government; and when the

things grew, at that time, we could sense them, we could see what is happening in Tamilnadu, and we were among those who went to the Prime Minister and told him that this was a matter which should be checked right now. We told him, when we are supporting your Government, you should exercise restraint over them because they belong to happen to the front, and therefore, their activities should not be allowed to go on unchecked. But, at the same time, if there is to be an inquiry about this, if there is to be a judicial commission and it should be then I am inclined to agree with Mr. Paswanji that the judicial commission should not go merely into the period in which Mr. Karunanidhi was holding office, but it should go into the entire course of events right from the time when the LTTE started becoming a very dangerous source of disintegrating this country.

We are concerned with the integrity of the country; we are not concerned with scoring any point over this party or that party.

therefore, I plead with the Government to consider seriously the possibility of setting up a judicial commission to go into the entire episode and at least come before the House and inform us as to what is its own conclusion drawn from the various Statements that have been made some say before the police; some say before the Magistrate.

SHRI SOMNATH CHATTERJEE (Bolpur): Everybody agrees that this is a serious matter. But what is disturbing me is that a matter which should be discussed in the Assembly is being discussed here; and openly charges are being traded against the former Chief Minister of a State who is not here, and I took that objection to defend him.

The other thing which is also disturbing is that where a person has been detained under TADA, he is supposed to have made a statement before the police. *(Interruptions)*

SHRI K.V. THANGKABALU: Not before

the police. but before the first-Class Magistrate. (*Interruptions*)

SHRI SOMNATH CHATTERJEE: Not under any trial (*Interruptions*)

SHRI K.V. THANGKABALU: Before the First-class Magistrate. (*Interruptions*)

SHRI SOMNATH CHATTERJEE: A detailed verbatim report is being published in the newspapers. Obviously, it is being done by the Government in that State. They are encouraging leaking out this information, leaking out this statement, which ordinarily would not be available to anybody. (*Interruptions*) It appears that a case is being made out somehow to arrest Mr. Karunanidhi, which will be a very dangerous precedent in this country, which will be worst type of political vendetta; nothing else.

If anybody is guilty, he should be punished. We are not going to support that person; he should be punished, but it should be properly done, not in this manner that is being done. Let there be a proper inquiry. A demand has been made. We support that. And it should be a comprehensive inquiry, not in support of a case they want to make out. The way it is being raised by AIADMK and some Congress support is coming, it is clear, it is being done with a political motive and therefore it should not be permitted to be raised on the floor of this House.

MR. SPEAKER: Dr. Debi Prosad Pal.

DR. DEBI PROSAD PAL: I have given a notice... (*Interruptions*) *

MR. SPEAKER: That is not going on record.

DR. DEBI PROSAD PAL: On the 29th November when the industrial strike was

called, I want to know how the West Bengal Government's Home Secretary had issued a directive that all the factories will be closed on that day and all the Left-affiliated factories would be closed on that day to make bandh a success. How this kind of directive could be given? Here is the paper. The West Bengal Government being Government in power, how can they incite all this lawlessness? I can understand that a political party can indulge in all these activities. But the West Bengal Government being seated in power, they have issued a directive through the Home Secretary and here is the directive and I am placing it here, that all the factories will be closed on that day. This, is the position. I am placing it on the Table and the Home Ministry and the Central Government should inquire into the question how a lawfully established Government could indulge in this lawlessness among the people. This is the way the West Bengal Government is now indulging in and inciting lawlessness in the state and in that particular State. I want to bring it to the attention of the Central Government that it is unlawful, that it is really very strange that the Government should act in such irresponsible fashion. I am placing the directive of Home secretary on the Table of the Houses.**

MR. SPEAKER: Not like that. You have to follow the rules Shri Saifuddin Choudhary.

(*Interruptions*)

MR. SPEAKER: Please sit down. I have called Shri Saifuddin Choudhary now.

SHRI SOMNATH CHATTERJEE: This is their internal fight. The INTUC joined the strike. He is against them. He is against Subroto Mukherjee's group. He belongs to Siddardha Roy's group. He is hoping to be the Law Minister (*Interruptions*)

*Not recorded.

**As the speaker subsequently did not accord the necessary permission the paper/document was not treated as laid on the Table.